

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.347/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003, seeking direction upon Respondent No. 1 to pay Late Payment Surcharge, compounded on monthly rest, on the delayed payments, in terms of the PPA dated 21.07.2017.
- Date of Hearing : **19.1.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member
- Petitioner : Wind Three Renergy Limited,
- Respondents : Power Trading Company India Limited & Ors.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, WTRL
Shri Hemant Singh, Advocate, WTRL
Shri Lakshyajit Singh Bagdwal, WTRL
Ms. Lavanya Panwar, Advocate, WTRL
Shri Harshit Singh, Advocate, WTRL
Ms. Neha M. Dabral, Advocate, WTRL
Ms. Ruth Elwin, Advocate, WTRL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking appropriate directions upon Respondent No. 1, PTC, for payment of the Late Payment Surcharge ('LPS') accrued in favour of the Petitioner on account of the delayed payments of monthly energy supply bills by the PTC, in terms of the provisions of billing and payments and late payment surcharge provided under the PPA.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve a copy of the Petition on the Respondents, who may file their replies to the Petition, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder within four weeks thereafter.

(b) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

3. The Petition shall be listed for hearing on **19.4.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)